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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**27. C.P.060/00122/2015 &
M.A.060/00595/2015 IN
O.A. No.060/01104/2014**

(S.K. BHATNAGAR Vs. KAVERY BANERJEE & ORS.)

28.05.2015

Present: Sh. G.P. Vashisht, counsel for the applicant.

1. Heard.
2. Issue notice to respondents no.2 and 3 at this stage.
3. List on 28.07.2015.

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**(UDAY KUMAR VARMA)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**

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Notice issued
to the R. No 2
on 6/15.
A.D. not received
back.

Am 21/7

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

18. CP 060/00122/2015 & MA 060/00595/2015 in OA No.
060/01104/2014

(S.K. Bhatnagar Vs. Kavery Banerjee & Ors.)

28.07.2015

Present: Sh. G.P. Vashisht, counsel for the applicant.
Sh. Ram Lal Gupta, counsel for the respondents.

1. Learned counsel for the parties agree that the present C.P has become infructuous as the authorities have complied with the relevant order of this court, therefore, present C.P may be dismissed.
2. Ordered accordingly.
3. Notices issued to the respondents are discharged.

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(RAJWANT SANDHU)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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